

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
MA Nos. 2720/95 & 257 and 344 of 1996
R.A. No. 150 of 1995 In
O.A. No. 1050 of 1994

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New Delhi this the 23rd Day of February, 1996

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

1. R.K. Mahajan
R/o C-8/8604, Vasant Kunj,
New Delhi.
2. Shri H.K. Sahu
R/o F.413, Pragati Vihar Hostel,
Lodhi Road,
New Delhi.
3. Shri Sanjiv Aggarwal
R/o B-43 Rajan Babu Road,
Adarsh Nagar,
Delhi.
4. Shri Y.K. Sharma
R/o 326 GH-9, Paschim Vihar,
Zone G-17,
New Delhi.
5. Shri P.R. Rao
R/o B-413 Pragati Vihar Hostel,
Lodhi Road,
New Delhi.
6. Shri Kailash Nath
R/o 15D, Pocket A,
Vikas Puri Extension,
New Delhi.
7. Shri S.M. Husain
R/o 1125, Sector IV,
R.K. Puram,
New Delhi.
8. Shri N.K. Mathur
R/o K-6/12 Gole Market,
New Delhi.
9. Shri I.K. Chugh
R/o 1/80 Rajinder Nagar,
New Delhi.
10. Shri S.K. Sibal
R/o 8A, DDA 80,
S.F.S. Flats,
Maya Puri Road,
New Delhi.

..Petitioners
(Third Party)

None for the petitioners

Versus

1. S.D. Gupta

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2. R. Duraiswamy
3. C.L. Wadhawan
4. B.K. Khullar
5. S.T. Hasnain
6. M.R. Varma
7. B.S. Varshney
8. S.K. Khanna
9. H.S. Hora
10. P.B. Patel
11. A.K. Khurana
12. K.D. Chokshi
13. M.S. Baig
14. Mangat Ram
15. N.C. Chakravarthi
16. S.R. Kamde
17. C.N. Subramaniam
18. P.S. Mandal
19. R.D.S. Yadav
20. V.P. Shiv
21. Om Prakash
22. K.V. Bhatt
23. C.S. Rao
24. S.R. Jagwani
25. K.P.S. Senegar
26. B.K. Chakrabarty
27. S.M. Kansal
28. A.K. Mohanta
29. R. Devasanayam
30. Sri Chand
31. Jhamman Singh

32. Union of India through
Secretary,
Min. of Water Resources,
Govt. of India,
Shram Shakti Bhavan,
Rafi Marg,
New Delhi.

33. The Chairman,
Central Water Commission,
Sewa Bhavan,
R.K. Puram,
New Delhi.

34. The Chairman,
U.P.S.C.,
Dholpur House,
Shahjahan Road,
New Delhi.

...Respondents

By Advocate Shri M.K. Gupta for respondent Nos. 32
to 34.

ORDER (ORAL)

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN


None appeared for the petitioners in

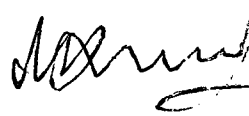


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the Review Application. The Review Application was filed by several persons who are not parties to the Original Application. When the matter came up today, Shri M.K. Gupta, learned counsel appearing for respondent Nos. 32 to 34 has informed us that the order in O.A. No. 1050 of 1994 sought to be reviewed in this Review Application has already been set aside by the Hon'ble Supreme Court in Special Leave Petition (SLP) filed by them. Therefore, as the order sought to be reviewed has already been set aside, this Review Application has become infructuous and be dismissed. The RA is dismissed as infructuous.

No costs.


(K. MUTHUKUMAR)
MEMBER (A)


(A.V. HARIDASAN)
VICE CHAIRMAN

RKS